

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

Original Application No. 26 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on the
News item in The New Indian Express, Chennai Edition,
Dated 23.01.2021, "Biomedical waste dumped near Chennai's
Thiruneermalai Lake not removed even after a week".

... Applicant

Versus

1. The Chief Secretary to Govt. of Tamil Nadu,
Govt Secretariat, Fort St. George
Chennai, Tamil Nadu 600 009. And others

S.No	DATE	PARTICULARS	PAGE No
1.	20.07.2023	ACTION TAKEN REPORT FILED BY TAMBARAM CORPORATION	1

Dated at Chennai on this the 13th day of July, 2023.


Counsel for 9th Respondents

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Versus

1. The Chief Secretary to Govt. of Tamil Nadu,
Govt Secretariat, Fort St. George
Chennai, Tamil Nadu 600 009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment, Govt. Secretariat,
Fort St. George, Chennai, Tamil Nadu- 600 009.
3. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu- 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu- 600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy, Chennai,
Tamil Nadu 600- 032.
6. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu 603 001.
7. Pallavaram Municipality,
By its Municipal Commissioner,
New Colony, Chrompet,
Chennai 600 044.

R. A. Aguneeva
**COMMISSIONER
Tambaram City
Municipal Corporation**

8. Thiruneermalai Town Panchayat,
Rep. by its Executive Officer,
No. 6A, Main Road, Thiruneermalai,
Chennai 600 044.

9. Commissioner
Tambaram City Municipal Corporation
Tambaram
Chennai - 45

... Respondents.

**STATUS REPORT CUM ACTION TAKEN REPORT FILED ON BEHALF
OF THE 9TH RESPONDENTS**

I, Alagumeena, Commissioner, Tambaram City Municipal Corporation, do hereby solemnly affirm and sincerely state as follows:

1. I humbly submit that this Hon'ble Tribunal has taken suo moto cognizance based on the News item in The New Indian Express, Chennai edition Dated 23.01.2021, "Biomedical waste dumped near Chennai's Thiruneermalai Lake not removed even after a week".

2. I humbly submit that pursuant to the direction of this Hon'ble Tribunal, this Respondent filed its Status Report before this Hon'ble Tribunal on 22.03.2021 and reports dated 07-05-2022, 29-03-2023 and 04-04-2023 and the same was considered by this Hon'ble Tribunal. The said Status Reports filed by this Respondent may be treated as part and parcel of this Status cum Action Taken Report.

3. Subsequent to the previous hearing, the work of calling for the tender at a value of Rs 23.50 Lakhs to remove the Solid wastes accumulated near the Tiruneermalai Cremation ground was issued on 21-03-2023. The date for submission of Tenders was fixed as 31-03-2023.

4. The Tender process was finalised without awaiting for the fund allocation as the work is an urgent work. The funding was taken from the General Funds of the Corporation. The Work order was issued on 24-04-

R. Alagumeena
COMMISSIONER
Tambaram City
Municipal Corporation

2023 and the work was carried out by the successful tenderer M/s Om Sakthi Enterprises, and the entire work was completed by 14-05-2023 and the entire solid wastes bio-mined and removed and sent to the solid waste processing facility at segregation and disposal.

5. As on date, the entire solid wastes have been removed and there is no solid wastes in the land adjoining the Tiruneermalai Cremation ground.

6. It is submitted that the original cause of action for taking up the present Original Application has ceased and all necessary steps have been taken and there is no recurrence of such incident.

7. I humbly submit that this Respondent has taken all earnest steps to protect the environment from any pollution. Besides, this respondent has been following the directions of this Hon'ble Tribunal diligently and adequate measures are being taken to comply with Environmental Laws in an efficient manner.

Under the above circumstances, I respectfully pray that this Hon'ble Tribunal may be pleased to record the above status- cum- action taken report and close the above application No 26 of 2021 and thus render justice.

VERIFICATION

I, Alagumeena Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

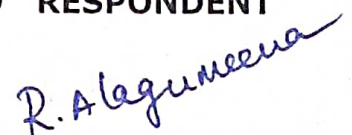
Verified at Chennai on this the 19th day of July, 2023

Below ME



RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
DS, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020

9THRESPONDENT



COMMISSIONER
Tambaram City
Municipal Corporation

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 26 of 2021 (SZ)

REPORT

**M/S.P.SRINIVAS (828/1994)
R.PURUSHOTHAMAN (263/2011)
S.ANBUROSE(76/2020)**

COUNSEL FOR 9th RESPONDENT.

Cell No. 9940118337